NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.S.P. No. 739/(MAH)/2017

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.08.2017

NAME OF THE PARTIES: M/s. Elite Electronics Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956 and 230 to 232 of the Companies Act, 2013.

S. No.

RATUSHISHAME Advoca lajur Shot

for petition
fur petition
su eo moto withvaion.

COMMON ORDER

C.S.P. No. 739/230-232/NCLT/MB/MAH/2017 C.S.P. No. 740/230-232/NCLT/MB/MAH/2017

C.S.P. No. 748/230-232/NCLT/MB/MAH/2017

- 1. The Learned Representative from the side of the Petitioner is present.
- He stated that on instructions he is withdrawing these Petitions.
- 3. As a result suo-moto Withdrawal of the Petitions are allowed.
- 4. These Three Petitions stands disposed of as Withdrawn. To be Consigned to Records.

Sd/-

Bhaskara Pantula Mohan Member (Judicial) 23.08.2017.

Sd/-

M.K. Shrawat Member (Judicial)